

ITEM NO.1

COURT NO.13

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 2598/2023

JYOTI JAGTAP

Appellant(s)

VERSUS

NATIONAL INVESTIGATING AGENCY & ANR.

Respondent(s)

([ONLY PRAYER FOR INTERIM BAIL IS LISTED UNDER THIS ITEM])

Date : 22-08-2024 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) Mr. Mihir Desai, Sr. Adv.
Ms. Aparna Bhat, Sr. Adv.
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Ms. Rishika Agarwal, Adv.
Ms. Pooja B Mehta, Adv.
Mr. Yash S. Vijay, AOR

For Respondent(s) Mr. K M Nataraj, A.S.G.
Mrs. Swati Ghirdiyal, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Annirudh Sharma Ii, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Amit Sharma B, Adv.
Ms. Neelakshi Bhadauria, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Omkar Deshpande, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is submitted that one connected appeal is pending i.e. Crl. A. No.3048/2023 which has been filed against the co-accused.

The Registry is directed to take appropriate orders from Hon'ble the Chief Justice of India for listing this appeal along with connected appeal.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)